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(2024) 07 DRAT CK 0022

Debts Recovery Appellate Tribunal, Mumbai Bench

Case No: I.A. No.237 Of 2022 (WoD) In Appeal on Diary No.467 Of 2022

Akar Creations Pvt. Ltd. & Ors

APPELLANT

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Canara Bank RESPONDENT

Date of Decision: July 12, 2024

Acts Referred:

• Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 - Section 13(3), 18(1)

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Sanjana Ghogare, Raju Shinde, Tamil Selvi Laxman

Final Decision: Disposed Of

Judgement